

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

I.A. NO. 4 in CIVIL APPEAL NO. 6312 OF 2001

KASHIMATH SASMTHAN & ANR. APPELLANTS

VERSUS

SRIMAD SUDHINDRA THIRTHA SWAMIJI RESPONDENT

O R D E R

In the light of the letter circulated, the interim application filed by the applicant having become infructuous, is disposed of as such.

JUDGMENT

.....J
[HARJIT SINGH BEDI]

.....J
[J.M. PANCHAL]

NEW DELHI
JANUARY 18, 2010.